
(2011) 07 KL CK 0108
In the High Court Of Kerala
Case No : O.P. No. 30218 of 2002 (V)

K.K. Joseph

APPELLANT

Vs

The State of Kerala and Others

RESPONDENT

Date of Decision : 22-07-2011

Acts Referred:

Citation : (2011) 07 KL CK 0108

Hon'ble Judges : T.R. Ramachandran Nair, J

Bench : Single Bench

Advocate : P. Chadrasekhar, for the Appellant; N.D. Premachandran, SC, KSEB, for the Respondent

Final Decision : Dismissed

Judgement

T.R. Ramachandran Nair, J.—The Petitioner, who has been working as District Probation Officer is seeking for a declaration that he is entitled to pension and other retirement benefits on his retirement from the State service reckoning his past service in the KSEB. Accordingly, a revision of the pension and retirement benefits is sought for.

2. The Petitioner's service in the KSEB is from 4.5.1973 to 13.10.1986 and he joined the Kerala State Service on 14.10.1986.

3. The legal issue raised by the Petitioner is covered against him in the light of the decision of the Division Bench of this Court in Babu P.K. Vs. The Chief Engineer, KSEB and Others, wherein the Division Bench has taken the view that there is no rule to count the service put in Kerala State Electricity Board by a person before his joining in Government service, as qualifying service for the purpose of computing pension due from Government, on his retirement.

4. In that view of the matter, the Original Petition fails and the same is dismissed.